

ID No. 61427/16
FIR No. 198/12
PS: Maya Puri
State Vs. Rajesh Dhanda
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Convict Rajesh Dhanda in person.

NEFT receipt regarding payment of compensation in terms of order dated 06.08.2020 in the account of mother of the injured Sh. Krishan(Since deceased) namely Smt Kalawati filed by the convict Rajesh Dhanda in the court today. Same is confirmed from mother of the injured telephonically by Assistant Ahlmad Sh. Ravi Khatri. Nothing remains to be done in this case.

File be consigned to the Record Room after due compliance.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 60087/16
FIR No.45/11
PS: Maya Puri
State Vs. Santosh
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

Convict Santosh in person with Ld. Counsel, Sh. S.K. Joshi.

LRs of the deceased are not present despite having been furnished URL of VC meeting and they are not even present physically.

Issue fresh court notice to LRs of the deceased through DCP concerned for NDOH.

Put up for hearing on the point of sentence on 24.08.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 70971/16
FIR No. 142/10
PS: Maya Puri
State Vs. Madan Bahadur @ Nepali
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

None for the accused person(s).

As per report of Jail Superintendent concerned, the accused Madan Bahadur @ Nepali is in JC. Issue court notice to the co-accused Surrender for NDOH. Issue production warrant of the accused Madan Bahadur @ Nepali for NDOH.

Issue summons to RPWs for NDOH.

Put up for PE on 08.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

CC No. 176136/16
Rajender Pathania Vs. Prawesh Lamba Ors.
PS: Maya Puri
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: None for the complainant.

None for the accused person(s).

Issue court notice to the accused to apprise this court about status of appeal/revision petition before the Hon'ble High Court of Delhi for NDOH.

Put up for further proceedings on 20.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

CC No. 9696/16
Surinder Garg Vs. Praveen Rathi
PS: Nihal Vihar
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)


File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: None for the complainant.

None for the accused person(s).

Issue court notice to the complainant to file PF as well as to place on record fresh address of the accused on NDOH. i.e. on 08.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 761/18
FIR No. 47/16
PS: Maya Puri
State Vs. Kishan Kumar
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused, his surety, as well as to his counsel for NDOH.

Put up for appearance of the accused and further proceedings on 15.09.2020. .



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 9464/18
FIR No. 332/16
PS: Nihal Vihar
State Vs. Mukesh
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his counsel and surety for NDOH.

Put up for appearance of the accused and further proceedings on 15.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 2730/19
FIR No. 760/18
PS: Nihal Vihar
State Vs. Sonu @ Kulu
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his counsel and surety for NDOH.

Put up for appearance of the accused and further proceedings on 15.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 10212/19
FIR No.0740/19
PS: Nihal Vihar
State Vs. Rakesh Kumar @ Raka
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and further proceedings on 20.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 1206/20
FIR No. 210/18
PS: Maya Puri
State Vs. Mayank Aggarwal
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per report of the Ahlmad, the file is not traceable. The Ahlmad is directed to trace out the file within 3 days from today.

Put up for purpose fixed i.e. on 08.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 1208/20
FIR No. 244/17
PS: Maya Puri
State Vs. Swatantra Gupta
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

I take cognizance of the offence.

Issue summons to the accused and notice to his surety through the IO concerned. IO concerned shall remain present in person in the event of non-execution of process on NDOH.

Put up for appearance of the accused and further proceedings on 06.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

E-FIR No.17963/19
U/s 379/411/34 of IPC
PS: Nihal Vihar
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Fresh challan filed. It be checked and registered.

Present: Ld. APP for the State.

IO/HC Ramesh in person.

Both the accused persons are stated to be in JC.

I take cognizance of the offence.

Let the copy of charge-sheet be supplied to the accused persons through Jail DAK. Issue production warrant of both the accused persons for NDOH.

Issue court notice to the complainant to explore the possibility of compromise through the IO for NDOH. Process be given Dasti to the IO.

IO concerned shall remain present in person in the event of non-execution of process on NDOH.

Put up for scrutiny of documents, consideration on charge and further proceedings on 24.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

E-FIR No.12040/20
U/s 379/411/34 of IPC
PS: Nihal Vihar
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Fresh challan filed. It be checked and registered.

Present: Ld. APP for the State.

IO/HC Ramesh in person.

Accused Vikram is stated to be in JC


I take cognizance of the offence.

Let the copy of charge-sheet be supplied to the accused Vikram through Jail DAK. Issue production warrant of the accused Vikram for NDOH.

Issue court notice to the complainant to explore the possibility of compromise through the IO for NDOH. Process be given Dasti to the IO.

IO concerned shall remain present in person in the event of non-execution of process on NDOH.

Put up for scrutiny of documents, consideration on charge and further proceedings on 24.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 3412/18
FIR No.122/17
PS: Nihal Vihar
State Vs. Ja Parkash
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his counsel and surety for NDOH.

Put up for appearance of the accused and further proceedings on 20.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 6065/19
FIR No.107/18
PS: Nihal Vihar
State Vs. Ashok Sagar
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his counsel and surety for NDOH.

Put up for appearance of the accused and further proceedings on 20.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

CC No. 2093/19
PS: Maya Puri
Chiranjeev Chauhan Vs. Luxe Passion Pvt. Ltd.
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Complainant in person through VC.

None for the accused.

Heard on the application moved by the complainant for waiver of cost imposed vide order dated 11.3.2020. It is submitted that due to some mis-communication, the complainant could not turn up when the matter was called as the Reader of the court has informed him to appear at 2 PM.

In view of the submissions made, cost imposed vide order dated 11.03.2020 stands waived.

Application stands disposed of.

Submissions heard.

It needs to be ascertained as to whether there was any scheme of Company offering the bike in question to the complainant in discount of Rs. 1,15,000/- at the relevant time. It also needs to be ascertained as to whether there was any scheme of offering the bike on loan with 0 % interest with Axis Bank at the relevant time and what documents were executed between the complainant and the respondent.

Accordingly, SHO concerned is hereby directed to get the present case investigated u/s 202 Cr.PC.

Put up for filing of investigation report on 20.10.2020. E-copy of this order be sent to PS concerned.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

CC No. 8591/16
PS: Nihal Vihar
Arun Kr. Jha Vs. Sanjay Sharma
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for CE on 22.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 68543/16
FIR No. 124/10
PS: Nihal Vihar
State Vs. Balbir Singh
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 22.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 67920/16
FIR No. 144/12
PS: Nihal Vihar
State Vs. Chand Ram
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 65675/16
FIR No. 400/14
PS: Nihal Vihar
State Vs. Vijay Goel
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 71582/16
FIR No. 36/12
PS: Nihal Vihar
State Vs. Rajesh Kumar
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 62118/16
FIR No. 423/15
PS: Nihal Vihar
State Vs. Kultar Singh Kabli
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 5254/17
FIR No. 303/17
PS: Nihal Vihar
State Vs. Deepak
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 7979/17
FIR No. 672/17
PS: Nihal Vihar
State Vs. Munna Yadav
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

CC No. 732/18
Sudha Miglani Vs. Amit Miglani
PS: Maya Puri
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for CE on 20.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 2417/18
FIR No. 776/14
PS: Nihal Vihar
State Vs. Vijay
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 2553/18
FIR No. 852/16
PS: Nihal Vihar
State Vs. Jagjeet Singh
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 3408/18
FIR No. 646/17
PS: Nihal Vihar
State Vs. Dharam Pal Singh
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 4509/18
FIR No. 304/17
PS: Nihal Vihar
State Vs. Rajender Prasad
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 7623/18
FIR No. 128/18
PS: Nihal Vihar
State Vs. Pardeep Kumar
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. K. K. Singh, Ld. Counsel for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

CC No. 12724/18
Daya Ram Vs. Ram Dass
PS: Maya Puri
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for CE on 20.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

CC No. 591/19
Sudha Miglani Vs. SHO
PS: Maya Puri
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for CE on 20.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

CC No. 1465/19
Virender Kumar Garg Vs. Jitender Singh
PS: Maya Puri
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for CE on 20.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 5563/19
FIR No. 400/18
PS: Nihal Vihar
State Vs. Sonu
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 5622/19
FIR No. 0725/18
PS: Nihal Vihar
State Vs. Meenu
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 5901/19
FIR No. 415/18
PS: Nihal Vihar
State Vs. Anil
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020

ID No. 5902/19
FIR No. 0794/18
PS: Nihal Vihar
State Vs. Rahul
11.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
11.08.2020